

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkpcb@gmail.com  
membersecretaryjkpcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Comple  
Transport Nagar, Jammu, 180 001  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,  
Hon'ble National Green Tribunal,  
Principal Bench,  
New Delhi.**

No: JKPCC/NGT/OA 253/64

Date:- 15-04-2025

**Sub:- Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal Order dated 23-12-2024 passed in OA No. 253 of 2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu & Kashmir and Ors.**

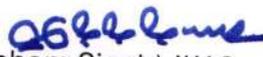
Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated **dated 23-12-2024 passed in OA No. 253 of 2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu & Kashmir and Ors.**", the report of the J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

**Encl:- As Above**

  
(Ghansham Singh) JKAS  
Member Secretary 15.4.25  
J&K PCC

Copy to the:-

- 1) Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

**Before the Hon'ble National Green Tribunal,  
Principal Bench, New Delhi.**

**Original Application No. 253 of 2023**

**In the matter of**

**Raja Muzaffar Bhat V/s Union Territory  
of Jammu & Kashmir & Ors.**

**Report of Jammu and Kashmir Pollution Control Committee in compliance to Hon'ble National Green Tribunal Order dated 23-12-2024 passed in OA No. 253 of 2023 titled Raja Muzaffar Bhat v/s Union Territory of Jammu & Kashmir and Ors.**

**Background:**

**That the Hon'ble National Green Tribunal was pleased to pass following directions vide order dated 23-12-2024 in OA No. 253/2023:**

*5. The Tribunal in the previous proceedings had considered the report of the CEO, Municipal Council, Poonch and had noted the quantity of unprocessed legacy waste and the gap in the daily generation and processing of waste and had accordingly directed the CEO, Municipal Council, Poonch to file a fresh report.*

*6. In terms of the above directions, District Magistrate, Poonch has filed a report dated 04.12.2024 and Municipal Council, Poonch has also filed a fresh report and a report at the instance of J&KPCC has also come on record.*

*25/12/24*

7. *Learned Counsel for the applicant seeks two weeks' time to examine the report and file response thereto.*

8. *The report filed by the Deputy Director, Urban Local Bodies, Jammu, states that the contract has been awarded to M/s. We VoIS Labs Pvt. Ltd. for clearing the legacy waste from Municipal Council, Poonch. Municipal Council, Poonch, is directed to file a fresh affidavit before the next date of hearing disclosing the quantity of legacy waste cleared till then and the remaining quantity.*

9. *List on 17.04.2025.*

**Report of J&K Pollution Control Committee:**

1. In compliance to the aforesaid directions of the Hon'ble National Green Tribunal, Regional Director, Pollution Control Committee, Jammu was asked to share the updated status w.r.t. Solid Waste Management by Municipal Council, Poonch including processing for wet waste and physical verification of bio-remediation of legacy waste vide letter No. JKPCC/Sc/OA253/-2023/2025/2260 dated 15-03-2025 and No. JKPCC/Sc/OA253-2023/2025/2323 dated 26-03-2025 (copy enclosed as **Annexure-1 & 2**).

The Regional Director, Pollution Control Committee, Jammu has submitted the latest status report w.r.t. Wet waste management and Bio-remediation of legacy waste alongwith photographs vide letter no. JKPCC/RDJ/2025/48-49 dated 07-04-2025. (copy enclosed as **Annexure -3**).

2. The J&K Pollution Control Committee had also requested the Deputy Commissioner, Poonch for recovery of Environmental

*25/04/25*

Compensation levied upon the Chief Executive Officer, Municipal Council, Poonch for violation of Solid Waste Management Rules, 2016 vide no. JKPCC/ScOA253-2023/2025/2261 dated 15-03-2025 and JKPCC/LSJ/253/2024/2/40 dated 07-04-2025. (copies enclosed as **Annexure-4 and 5**)

The Deputy Commissioner, Poonch, directed Tehsildar Haveli (Assistant Collector 1<sup>st</sup> Class) for initiating the recovery of the said Environmental Compensation as arrears of land revenue from MC Poonch vide his letter No. DCP/ARA/2025-26/04-06 dated 08-04-2025 and accordingly, Tehsil Haveli, District Poonch has issued *WRIT OF DEMAND* (Under Section 62 of the JK Land Revenue Act 1996 Svt.) to the CEO, Municipal Council Poonch to deposit the Environmental Compensation amount of Rs. 162.9 lacs within 15 days vide letter No. DCP/ARA/2025-26/04-06 dated 08-04-2025. (copy enclosed as **Annexure -6**).

Subsequently, the Executive Officer, Municipal Council, Poonch has deposited an amount of Rs.25.00 lacs in the Environmental Compensation account of the J&K PCC dated 15-04-2025. (copy enclosed as **Annexure -7**).

3. The J&K Pollution Control Committee asked the Executive Officer, Municipal Council, Poonch to share action taken in compliance to Hon'ble Nation Green Tribunal order dated 23-12-2024 with respect of clearing the legacy waste lying at Shanker nagar near SK Bridge vide letter No. JKPCC/Sc/OA253-2023/2025/2324 dated 25-03-2025 (copy enclosed as **Annexure-8**).



The Chief Executive Officer, Municipal Council, Poonch has submitted the Compliance / Action Taken Report vide letter No. MC/P/2025/31-33 dated 04-04-2025(copy enclosed alongwith annexures as **Annexure – 9**).

**Brief of the report is submitted as under:**

**1. Legacy Waste Management work(Phase-I):**

The work of legacy Waste remediation at the identified dumpsite at Shanker Nagar was allotted to agency WeVOIS Labs Private Limited, Jaipur Rajasthan for undertaking dumpsite/landfill remediation through Biomining of legacy waste in Poonch town as per the provisions of Solid Waste Management Rules, 2016.

**2. Progress Achieved:**

Under the scope of the contract, a total of 15,000 Metric Tonnes (MT) of legacy waste has been successfully processed through biomining techniques. The processed waste has been segregated into recoverable materials, inert, RDF, and soil-like material in accordance with prescribed guidelines.

**3. Site Clearance:**

The site clearance is presently in progress and is expected to be fully completed by the end of this month. The cleared area will be subject to stabilization and landscaping as per norms.

**4. Proposal for Remaining Legacy Waste:**

For the remediation of remaining legacy waste across dumpsite within the municipal limit, the Directorate of Urban Local Bodies, Jammu has



floated a request for proposal (RFP) for selection of an appropriate agency for undertaking dumpsite/landfill remediation through biomining and tender has been published under e-NIT dated 27-02-2025.

## **5. Future Course of Action:**

The Municipal Council, Poonch shall fully coordinate with the selected agency under the new tender to ensure timely and scientific remediation of the remaining legacy waste and committed to the principles of Sustainable Waste Management and shall continue to undertake all necessary measures for environmental protection.

The status of waste generation and its treatment has been furnished by the Chief Executive Officer, Municipal Council, Poonch vide his No. MC/P/2025/112-14 dated 15-04-2025 which is enclosed herewith as

**Annexure-10.**

## **Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh) JKAS  
Member Secretary 15.4.25  
J&K PCC

**Jammu and Kashmir  
Pollution Control Council**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



418



**ITUW TSA**  
NEW DELHI 2024

*Annex-1*  
Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

Regional Director,  
J&K Pollution Control Council,  
Jammu.

**Most urgent**

No.: JKPC/Sc./OA 253-2023/2025/2260

Date: 15-03-2025

Sub: O.A 253-2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu  
& Kashmir & Ors.

Ref: Hon'ble NGT order dated 23.12.2024.

Madam,

Please refer to the subject & reference cited above. In this connection, you are requested to share with this office an updated status report w.r.t Solid Waste Management by Municipal Council, Poonch including processing of wet waste and physical verification of bio-remediation of legacy waste by or before 25.03.2025 as the case is listed for hearing on 17.04.2025.

Yours faithfully,

*Ghansham Singh*  
(Ghansham Singh) JKAS  
Member Secretary 15.3.25

*A*

*marked*

**Jammu and Kashmir  
Pollution Control Council**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



419



**ITUWTSA**  
NEW DELHI 2024

Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Regional Director,  
J&K Pollution Control Council,  
Jammu.**

**Most urgent**

No.: JKPC/Sc./OA 253-2023/2025/2323

Date: 26/03-2025

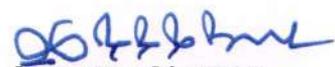
Sub: O.A 253-2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.

Ref: JKPC/Sc/OA 253-2023/2025/ 2260; dated 15.03.2025.

Madam,

With reference to this office No. No. JKPC/Sc/OA 253-2023/2025/ 2260; dated 15.03.2025 on the subject cited above, you are again requested to share with this office an updated status report w.r.t Solid Waste Management by Municipal Council, Poonch including processing of wet waste and physical verification of bio-remediation of legacy waste by or before 05.04.2025 as the case is listed for hearing on 17.04.2025.

Yours faithfully,

  
(Ghansham Singh) JKAS  
Member Secretary



26/3/25



**J&K POLLUTION CONTROL COMMITTEE  
OFFICE OF THE REGIONAL DIRECTOR - JAMMU**

Parivesh Bhawan, Forest Complex Gladni, Transport Nagar, Narwal, Jammu  
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

The Member Secretary,  
J&K Pollution Control Committee,  
Jammu

No.: PCC/RDJ/2025/ 48-99

Dated: 07-04-2025

**Sub: OA 253-2023 titled "Raja Muzaffar Bhat vs Union Territory of Jammu & Kashmir & Ors.**

**Ref. JKPCC/Sc./OA 253-2023/2025/2323 dated 26-03-2025.**

Sir,

With regard to above quoted referred letter regarding the cited subject, kindly find enclosed herewith latest status report as verified & submitted by Divisional Officer, PCC Poonch vide letter No. JKPCC/DO/P/2025/216 dated 03-04-2025 for favour of information and necessary action at your end please.

Yours faithfully,

Encls : As above

(Shaveta Jandial) IFS  
Regional Director

Copy to Divisional Officer, PCC Poonch for information.



**Government of Jammu and Kashmir**  
**Office of the Divisional Officer**  
**Pollution Control Committee**  
**Poonch**

The Regional Director,  
JKPCC  
Jammu.

No: - JKPCC/Div/P/2025/216

Dated:- 03/04/2025

Subject:- OA 253-2023 titled " Raja Muzaffar Bhat vs Union Territory of Jammu & Kashmir & ors.

Ref:- JKPCC/RDJ/NGT/DA/253

Dated:- 15/03/2025

R/Madam,

Kindly refer the subject and reference stated above. In this connection following observations regarding fresh status of municipal dumpsite near Shere Kashmir Bridge Kuniyan Shankar Nagar Poonch observed during the site visit.

**1. Wet waste management:**

- a. A Windrow facility has been established at dumpsite kuniyan Shankar Nagar to process the wet waste having capacity about 02 TPD.
- b. A composting facility has been established at Surankote to process the wet waste having capacity of 05 TPD through composting pads.

**2. Bioremediation of legacy waste:**

M.C poonch has awarded contract to M/S We-vios labs private limited Jaipur Rajasthan for the remediation of legacy waste dumped @ 15000 metric tonnes. The company has successfully completed the process of segregation of 15000 MT. The weigh bridge has been installed at the site (Photographs enclosed) and site clearance is in progress. As per CEO M.C poonch site clearance process will be completed by the end of April 2025. About 06 kanals of area has been capped/stabilized and carried out plantation in that area.

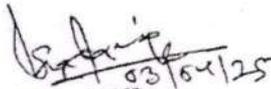
### 3. Dry waste management:

About 40% of recyclable dry waste is collected by the rag pickers engaged by M.C Poonch at shankar nagar kuniyan poonch and remaining recyclable dry waste is processed at MRF surankote having capacity of 05 TPD.

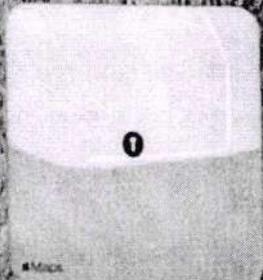
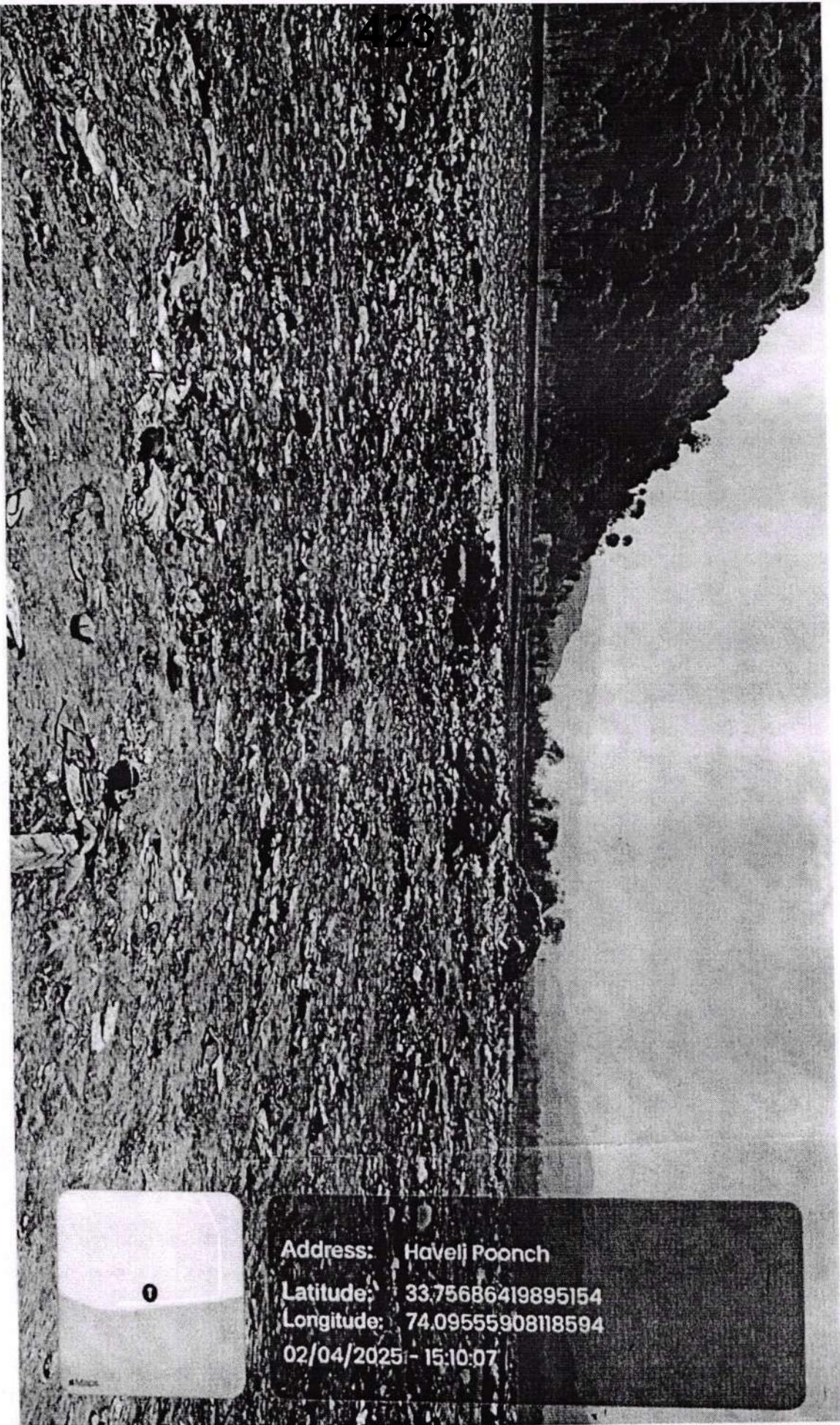
Further it is submitted that legacy waste has been processed/segregated and site stabilization process has been started but daily waste generation of about 10 to 11 TPD require some efficient management practices and M.C poonch may be directed to identify proper site for daily waste storage and MRF other than the present site i.e kuniyan shankar nagar poonch which may be developed as an amusement park after stabilization.

Hence report is submitted for further necessary action.

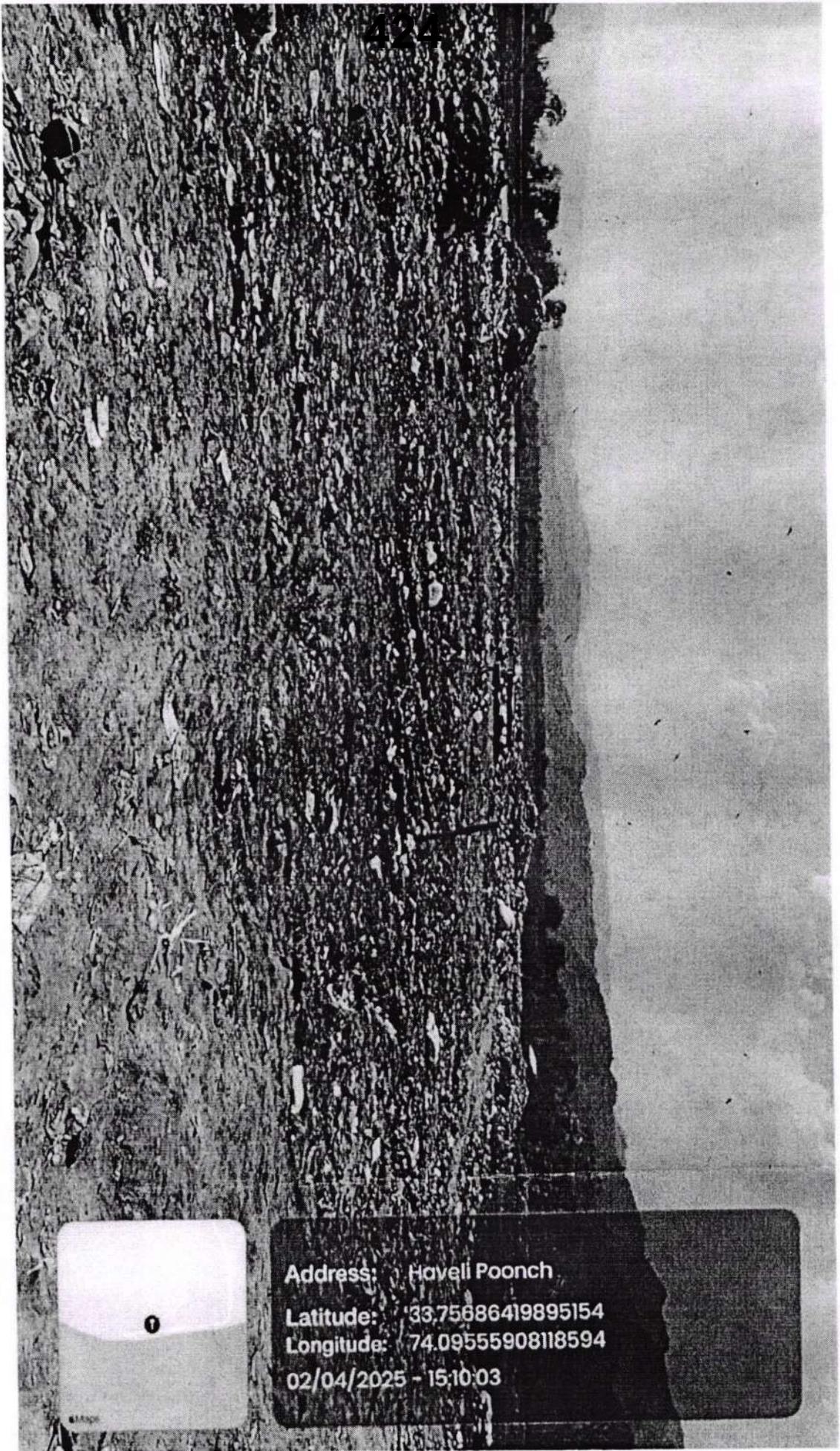
Yours faithfully

  
03/04/25  
Divisional Officer,  
PCC Poonch

423



Address: Haveli Poonch  
Latitude: 33.75686419895154  
Longitude: 74.09555908118594  
02/04/2025 - 15:10:07

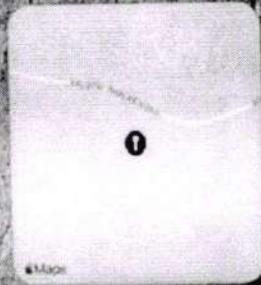
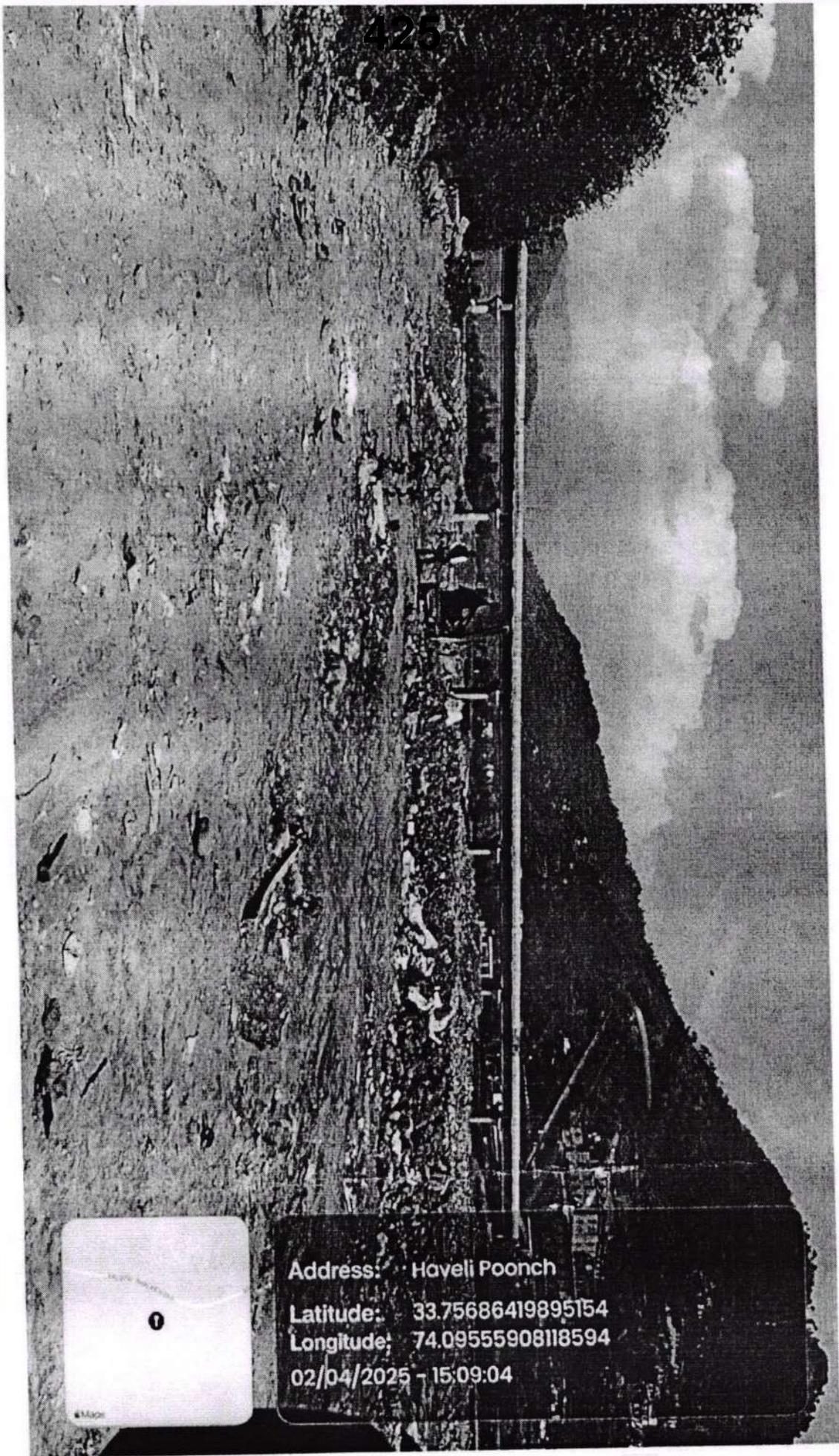


Address: Haveli Poonch

Latitude: 33.75686419895154

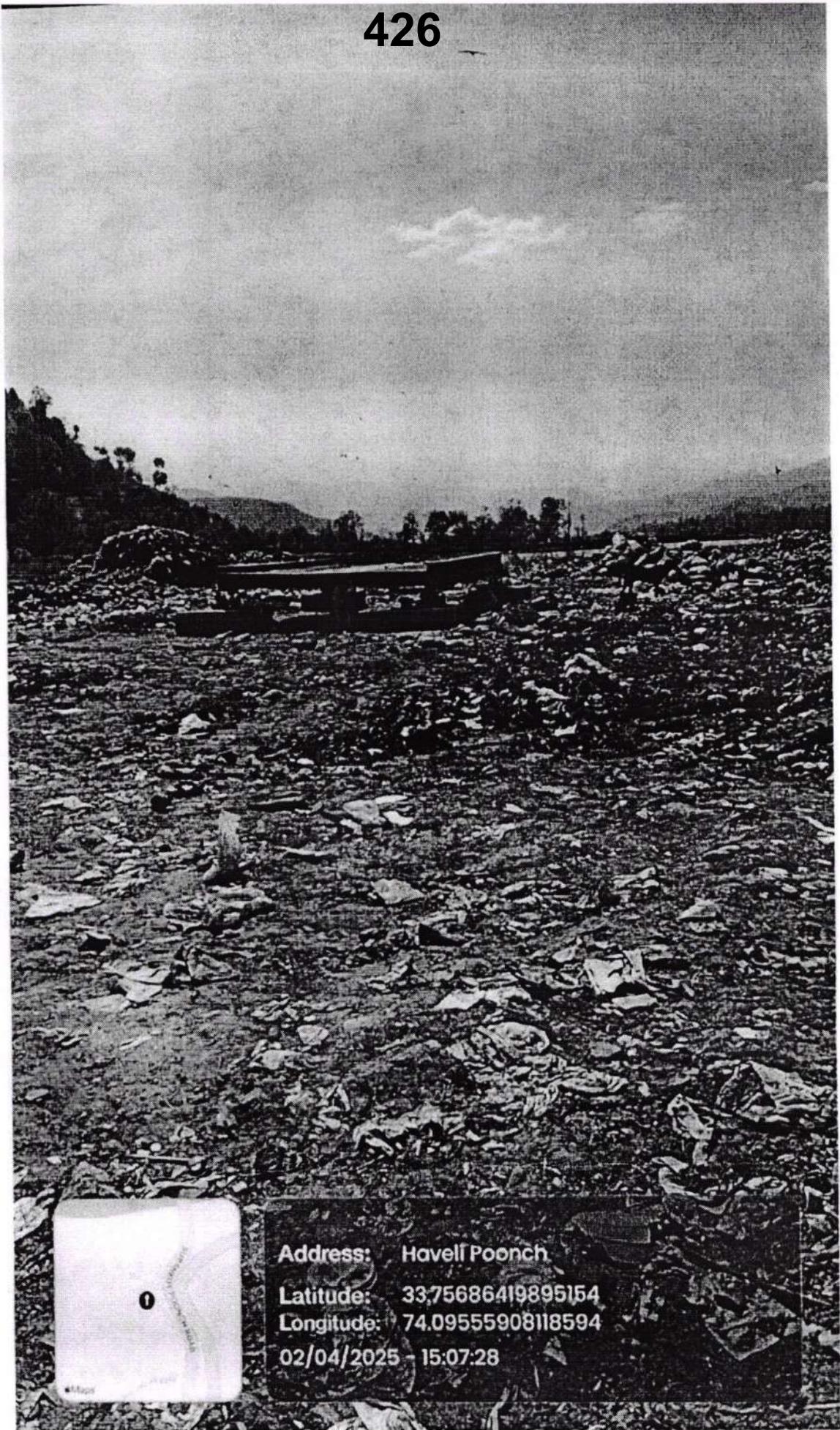
Longitude: 74.09555908118594

02/04/2025 - 15:10:03

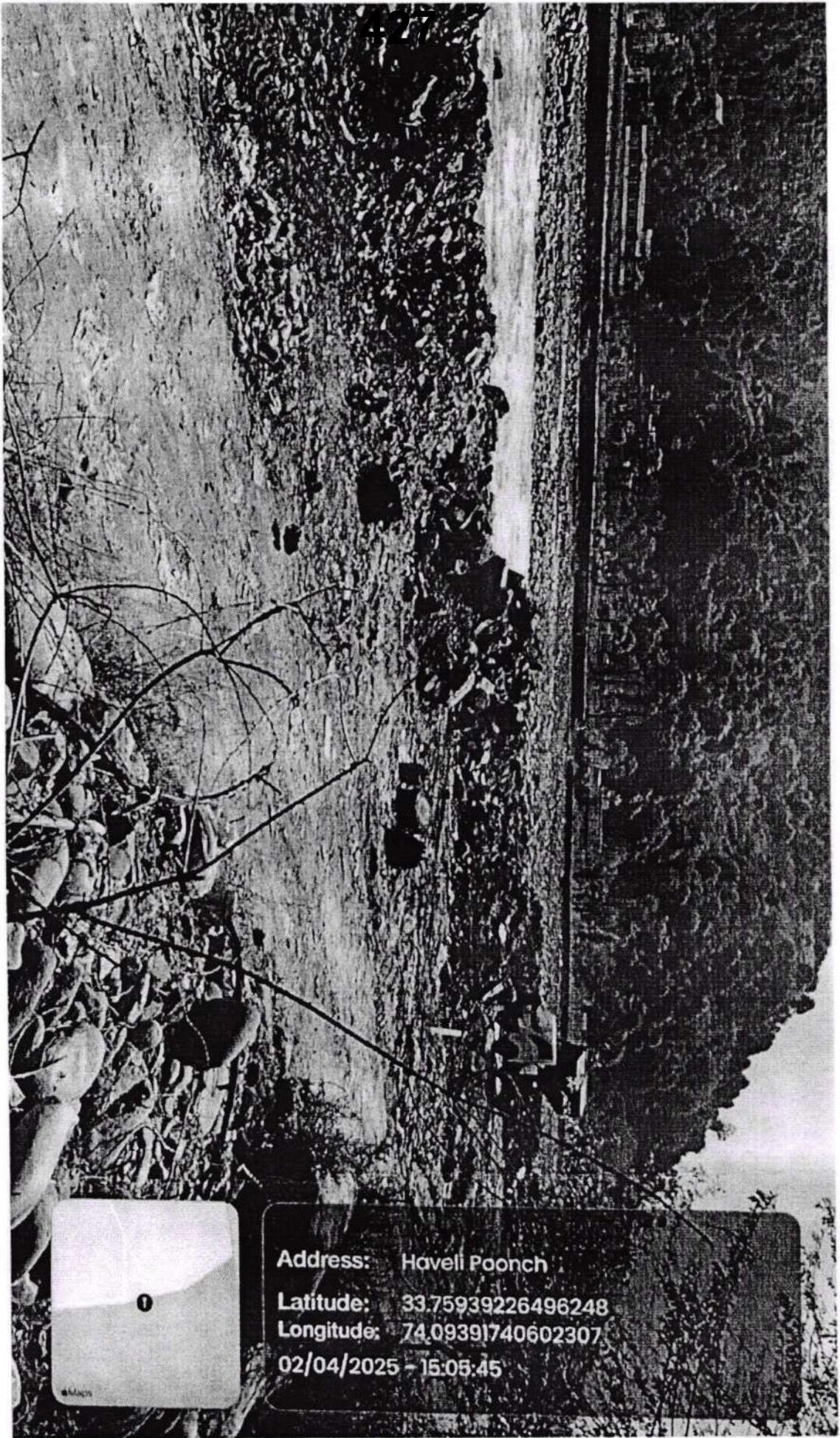


Address: Haveli Poonch  
Latitude: 33.75686419895154  
Longitude: 74.09555908118594  
02/04/2025 - 15:09:04

426



**Address:** Havell Poonch  
**Latitude:** 33.75686419895154  
**Longitude:** 74.09555908118594  
02/04/2025 - 15:07:28

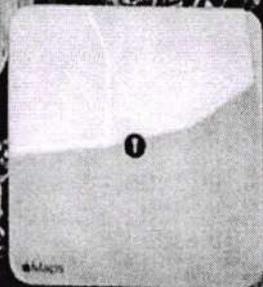


Address: Haveli Poonch

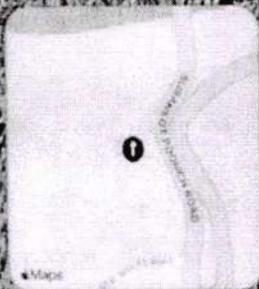
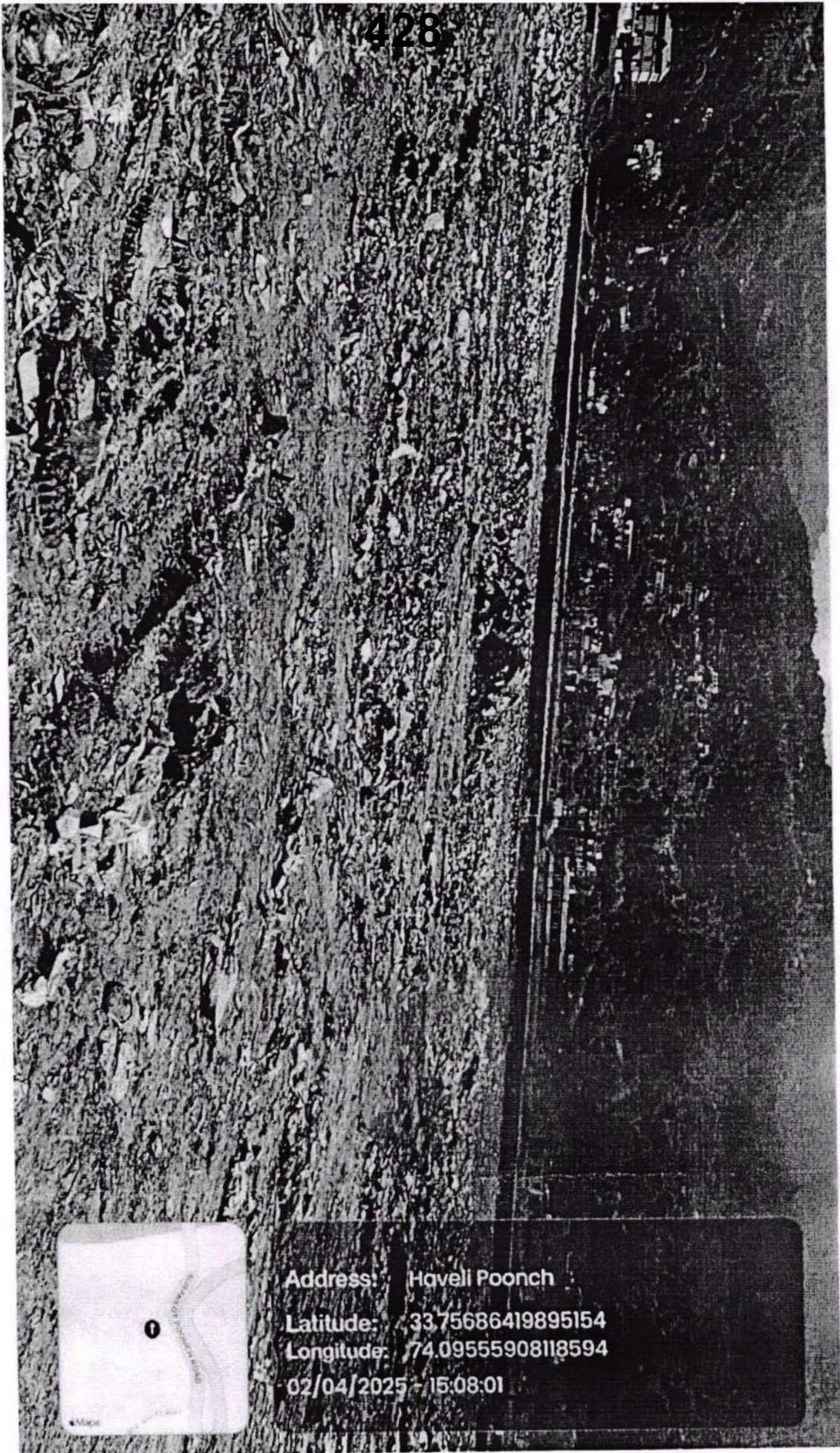
Latitude: 33.75939226496248

Longitude: 74.09391740602307

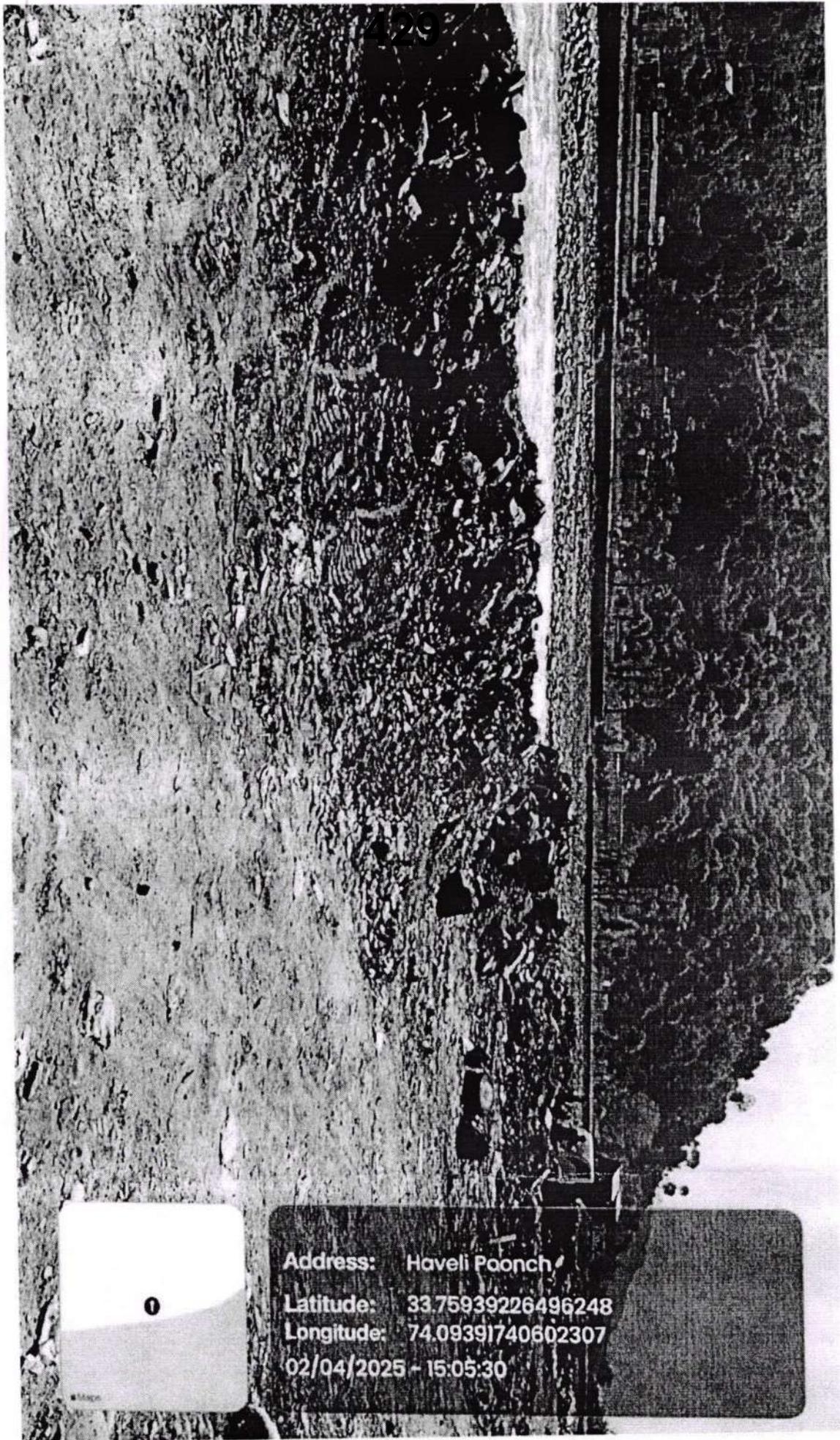
02/04/2025 - 15:05:45



428



Address: Haveli Poonch  
Latitude: 33.75686419895154  
Longitude: 74.09555908118594  
02/04/2025 - 15:08:01



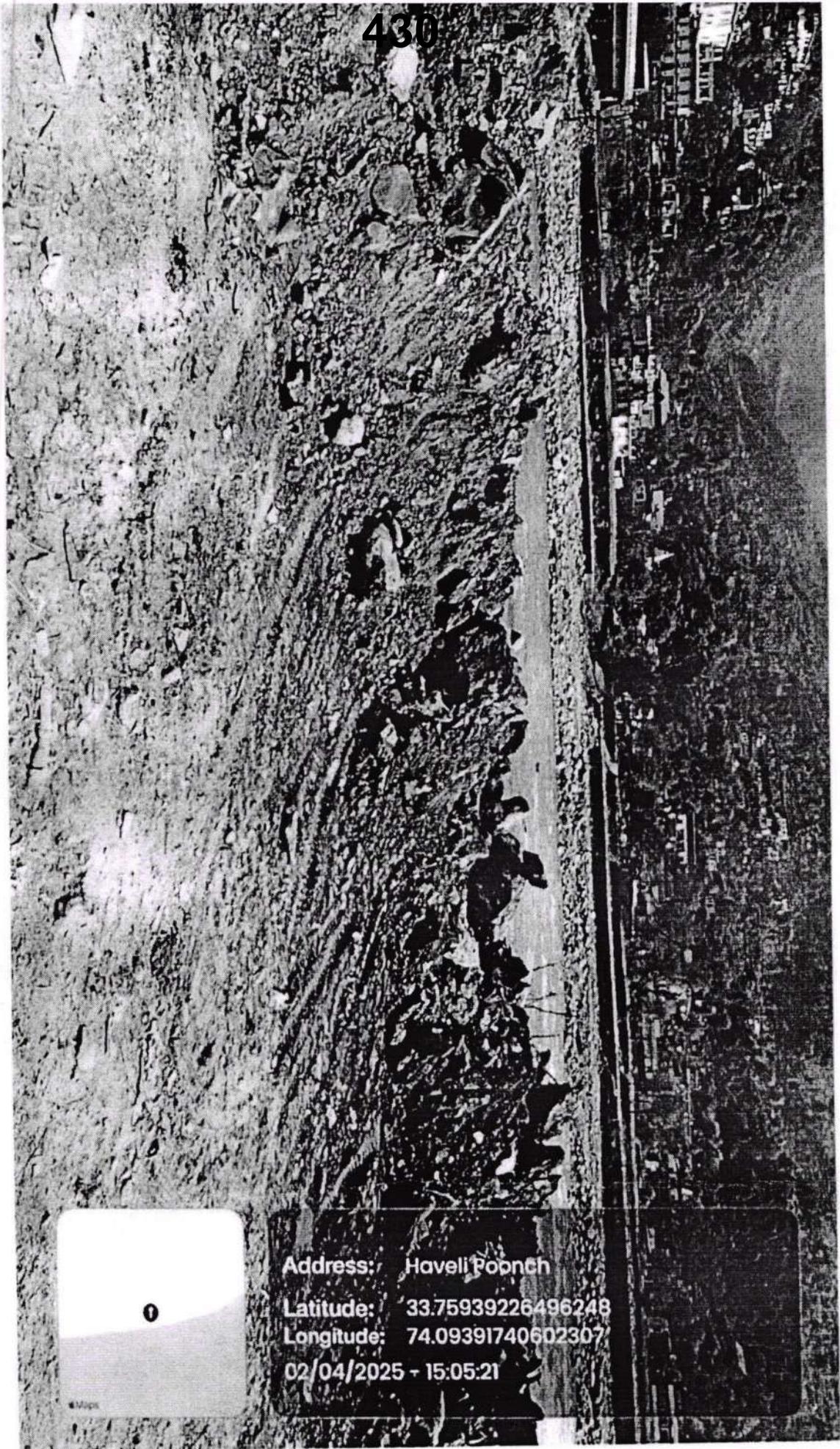
Address: Haveli Poonch

Latitude: 33.75939226496248

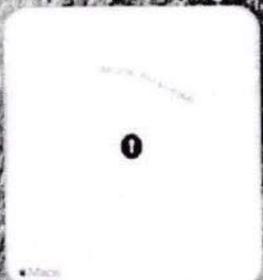
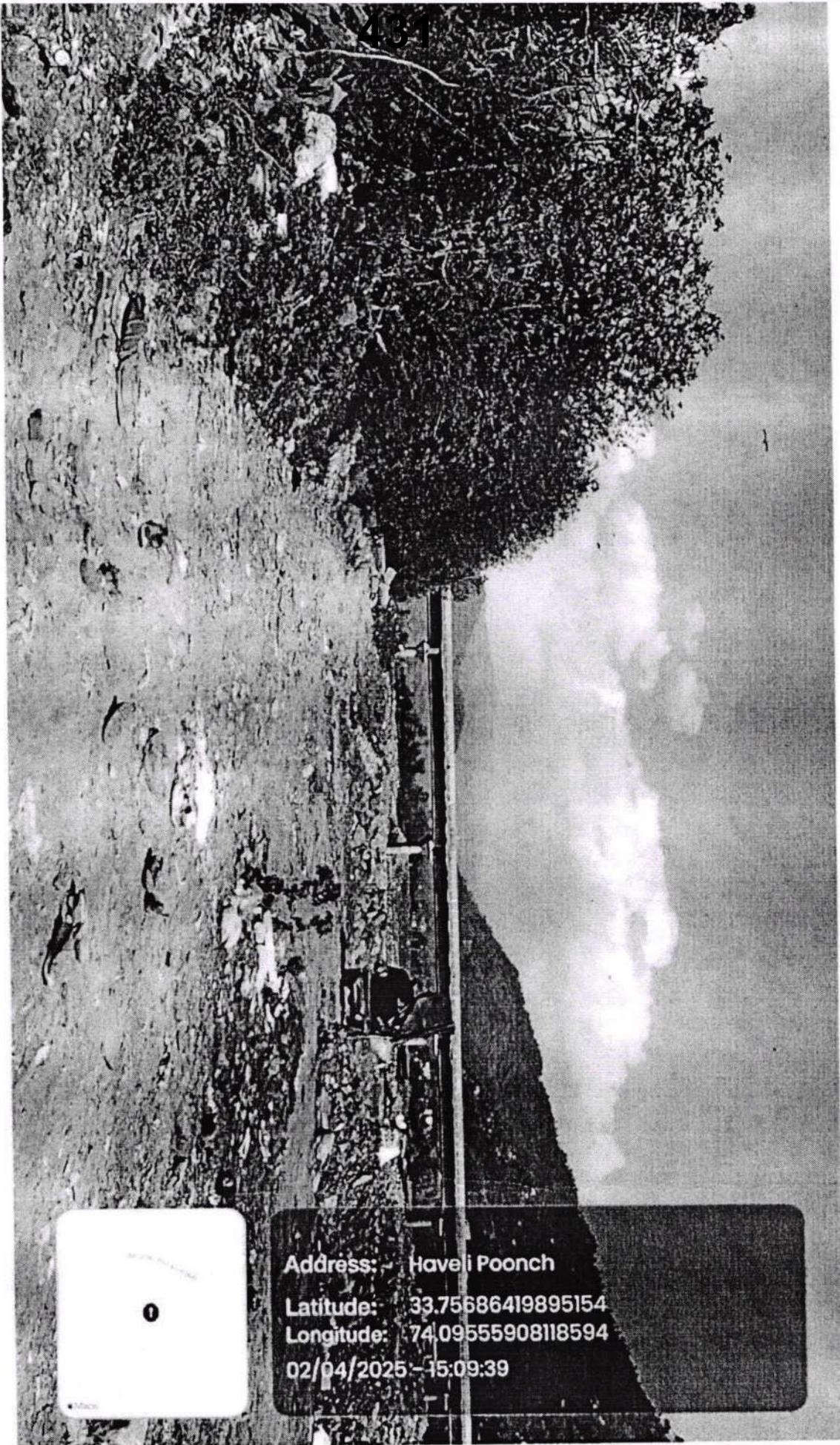
Longitude: 74.09391740602307

02/04/2025 - 15:05:30

430



Address: Haveli Poonch  
Latitude: 33.75939226496248  
Longitude: 74.09391740602307  
02/04/2025 - 15:05:21



Address: - Haveli Poonch  
Latitude: 33.75686419895154  
Longitude: 74.09555908118594  
02/04/2025 - 15:09:39

432

D



Address: Haveli Poonch  
Latitude: 33.75686419895154  
Longitude: 74.09555908118594  
02/04/2025 - 15:07:13

**Jammu and Kashmir  
Pollution Control Council**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



433



**ITUW TSA**  
NEW DELHI 2024

*Annex-4*  
Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Deputy Commissioner,  
Poonch.**

No.: JKPCC/Sc./OA 253-2023/2025/ *2261*

Date: *5* 03-2025

**Sub: Recovery of Environmental compensation levied upon Chief Executive  
Officer, Municipal Council Poonch.**

Ref: i) JKPCC/NGT/OA 253/740; dated 30.08.2024.

ii) JKPCC/NGT/OA 253/1603-05; dated 19.12.2024.

Sir,

Please refer to this office letter No. *JKPCC/NGT/OA 253/740; dated 30.08.2024 & JKPCC/NGT/OA 253/1603-05; dated 19.12.2024* on the subject captioned above (copy enclosed), wherein request was made for recovery of Environmental Compensation levied upon the Chief Executive Officer, Municipal Council, Poonch for violation of Solid Waste Management Rules, 2016 vide order i) Order No. 06-JKPCC of 2023; dated 22.02.2023 and ii) Order No. 01-JKPCC of 2024; dated 22.05.2024 (copies enclosed).

It is therefore, once again requested, to kindly get the levied Environmental Compensation recovered from the Chief Executive Officer, Municipal Council, Poonch as an **Arrears of Land Revenue** and get the same deposited in the online Environmental Compensation Fund Account No. 0023040510000001 of the J&K Pollution control Council with J&K Bank.

Encls: As above.

Yours faithfully,

*maleq*

*26/3/25*  
(Ghansham Singh) JKAS  
Member Secretary *15.3.25*

*[Signature]*

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Deputy Commissioner,  
Poonch.**

No. JKPCC/LSJ/253/2024/2/40

Date: 07-04-2025

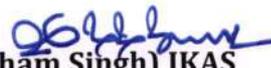
**Sub: Recovery of Environmental Compensation levied upon Chief Executive Officer  
Municipal Council, Poonch.**

Sir,

Kindly reference to this office No. JKPCC/Sc./OA 253/2024/916-923 dated 26-03-2024. In this connection, I am to request that J&K PCC had levied Environmental Compensation amounting to Rs. 81.00 lac vide this office order No. 06-JKPCC of 2023 dated 22-02-2023 (copy of order enclosed as Annexure-I) and Environmental Compensation amounting to Rs. 162.9 lakhs vide this office order No. JKPCC/LSJ/MC/ Poonch /876/2020/1-05 dated 22-05-2024 (Copy of order enclosed as Annexure-II). But the levied Environmental Compensations have not been deposited by the CEO MC Poonch till date.

In this connection, you are requested to kindly get the Environmental Compensation recovered from the Municipal Council, Poonch as an Arrears of Land Revenue and get the same deposited in the online Environmental Compensation Fund Account No. 00234051000001 of the J&K Pollution Control Committee .

**Yours faithfully,**

  
(Ghansham Singh) JKAS  
Member Secretary 7.4.25





435

Annex-6

UNION TERRITORY OF JAMMU AND KASHMIR  
**OFFICE OF THE DEPUTY COMMISSIONER, POONCH**

Tel. No. 01965-220333 Fax No. 01965-222363 e-mail: [depoonch@gmail.com](mailto:depoonch@gmail.com)

The Member Secretary,  
J&K Pollution Control Committee,  
Jammu and Kashmir.

No: DCP/ARA/2025-26/04-06

Date: 08.04.2025

**Subject: Recovery of Environmental Compensation levied upon CEO,  
Municipal Council Poonch – Regarding.**

**Sir,**

Kindly refer your communication No. JKPC/LSJ/253/2024/2/40 dated 07-04-2025 regarding the recovery of Environmental Compensation levied upon the Chief Executive Officer, Municipal Council, Poonch.

In this connection, it is submitted that this office is in receipt of your orders regarding the imposition of Environmental Compensation amounting to the tune of ₹162.90 lakhs vide Order No. 01-JKPC of 2024 dated 00-05-2024 issued vide endorsement No. JKPC/LSJ/MC/Poonch/876/2020/1-05 dated 22-05-2024.

Accordingly, necessary directions have already been issued to the Tehsildar Haveli (Assistant Collector 1st Class) for initiating the recovery of the said Environmental Compensation as arrears of land revenue from Municipal Council, Poonch as per the provisions of the J&K Land Revenue Act and to submit the Action Taken Report within the stipulated time.

In compliance, the Tehsildar Haveli has issued writ of demand vide No. TH/OQ/47 dated 08-04-2025 under section 62 of J&K Land Revenue Act 1996 Svt. (copy enclosed)

Further, upon recovery after adopting due procedure, the amount so recovered shall be deposited into the designated Environmental Compensation Fund Account No. 00234051000001 of the J&K Pollution Control Committee, as desired.

Yours faithfully,

Headquarter Assistant  
to Deputy Commissioner  
Poonch

Copy to the: -

1. CEO, Municipal Council, Poonch for information.
2. P.S to Deputy Commissioner Poonch for information of Deputy Commissioner.



436

Government of Jammu and Kashmir

OFFICE OF THE ASSISTANT COLLECTOR CLASS 2<sup>ND</sup> HAVELI (POONCH)

CEO Municipal Council  
Poonch

**WRIT OF DEMAND**

(Under Section 62 of the JK Land Revenue Act 1996 Svt.)

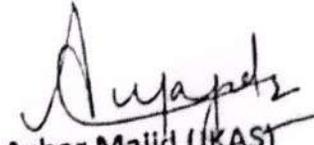
Whereas, worthy Deputy Commissioner Poonch vide No. DCP/ARA/2024-25/144-46, Dated: 22-03-2025 directed undersigned for initiating the process of recovery of Environmental compensation to the tune of Rs 162.9 lacs as arrear of land revenue. As per the provisions, procedures defined in J&K Land Revenue Act Land from Municipal Council Poonch.

Whereas, this order is made in reference to the Hon'ble National Green Tribunal (NGT) order dated: 09-09-2024 and 23-12-2024 in OA No. 253/223 (Raja Muzaffar Bhat V/s UT of J&K & Ors.), concerning the unscientific dumping and improper management of solid and bio-medical waste in Poonch.

In the light of above, by virtue of writ of demand you are hereby directed to deposit the due amount of Rs 162.9 lacs within 15 days from the receipt of this notice. Failure to comply this will result in the initiation of proceedings U/s 63 of the J&K Land Revenue Act 1960 (Svt.) including issuance of an arrest warrant against you.

No: TH/OA/47

Dated: 28-04-2025

  
Azhar Majid (JKAS)  
Assistant Collector Class 2<sup>nd</sup>  
Tehsildar Haveli (Poonch)

Copy to:-

- 1) P.S to worthy Deputy Commissioner Poonch for information of Deputy Commissioner Poonch.
- 2) Station House Officer P/S Poonch with the directions to return the same after serving.

437

Annex-7

OFFICE OF THE MUNICIPAL COUNCIL POONCH

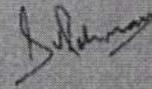
Manager  
Jammu and Kashmir Bank  
Poonch.

No: MC/P/2025/Actt/07

Dated: 15.04.2025.

On the authority of this letter kindly transfer an amount of 2500000/- (Twenty five lac only) from our account No. 6497 and credit the amount into individual as per detail mentioned below.

S.NO	NAME & ADRESS	ACCOUNT NUMBER	AMOUNT
1	Member Secretary JKPCB Environment Compensation	0023040510000001	2500000/-
		TOTAL	2500000/-



Accounts Officer  
Municipal Council  
Poonch

**Jammu and Kashmir  
Pollution Control Council**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



438



**ITUW TSA**  
NEW DELHI 2024

*Annet-8*  
Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu, 180  
006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Executive Officer,  
Municipal Council,  
Poonch.**

No.: JKPCC/Sc./OA 253-2023/2025/ *2324*

Date: *25*-03-2025

Sub: O.A 253-2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors.

Ref: JKPCC/Sc./OA 253-2023/2025/2261; dated 15.03.2025.

Sir,

With reference to this office No. JKPCC/Sc./OA253-2023/2025/2261; dated 15.03.2025 on the subject captioned above, you are again requested to share action taken in compliance to Hon'ble NGT order dated 23.12.2024 in the matter of O.A 253-2023 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors." with respect of clearing the legacy waste lying at Shankar Nagar near SK bridge.

The case is listed for hearing on 17.04.2025.

Yours faithfully,

*Ghansham Singh*  
(Ghansham Singh) JKAS  
Member Secretary

*25/3/25*

Office of the Municipal Council Poonch

\*\*\*\*\*

The Member Secretary,  
Jammu and Kashmir Pollution Control Council,  
J&K, Jammu.

No. MC/P/2025/31-33

dated 04.04/2025

Subject: Submission of Action Taken Report in compliance with Hon'ble NGT Order dated 23.12.2024 in OA No. 253-2023 titled "Raja Muzaffar Bhat v/s Union Territory of Jammu & Kashmir & Others"

Respected Sir,

Kindly refer the subject cited above, in this connection; with reference to your office communication vide dated 19.03.2025, the following compliance/action taken report is hereby submitted for kind perusal and further necessary action:

1. Legacy Waste Management Work (Phase-I):

The work of legacy waste remediation at the identified dumpsite located at Shankar Nagar near SK Bridge was allotted to agency WeVOIS Labs Private Limited, Jaipur Rajasthan for undertaking Dumpsite/landfill remediation through Biomining of Legacy Waste in Poonch town as per the provisions of the Solid Waste Management Rules, 2016 and in accordance with applicable procedures.

2. Progress Achieved:

Under the scope of the contract, a total of 15,000 Metric Tonnes (MT) of legacy waste has been successfully processed through biomining techniques. The processed waste has been segregated into recoverable materials, inert, RDF, and soil-like material in accordance with prescribed guidelines.

3. Site Clearance:

The site clearance is presently in progress and is expected to be fully completed by the end of this month. The cleared area will be subject to stabilization and landscaping as per norms.

4. Proposal for Remaining Legacy Waste:

For the remediation of remaining legacy waste across dumpsite within the municipal limit, the Directorate of Urban Local Bodies, Jammu has floated a Request for Proposal (RFP) for selection of an appropriate agency for undertaking dumpsite/landfill remediation through biomining. The said tender has been published under e-NIT No. 12-DULBJ of 2025 dated 27.02.2025.

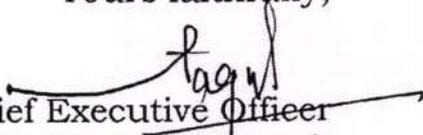
5. Future Course of Action:

The Municipal Council Poonch shall fully coordinate with the selected agency under the new tender to ensure timely and scientific remediation of the remaining legacy waste, in compliance with the Hon'ble NGT directions and environmental regulations.

Municipal Council Poonch is committed to the principles of sustainable waste management and shall continue to undertake all necessary measures for environmental protection and compliance with the orders of the Hon'ble National Green Tribunal.

Submitted for your kind consideration.

Yours faithfully,

  
Chief Executive Officer  
Municipal Council Poonch

Copy to the: -

1. Deputy Commissioner Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Divisional Officer, Pollution Control Council Poonch for favour of information.

**Government of Jammu and Kashmir,**  
**Directorate of Urban Local Bodies, Jammu**

(Mail ID: [dlbjammu@gmail.com](mailto:dlbjammu@gmail.com))

(Website: [www.ulbjammu.org](http://www.ulbjammu.org))

No: DULBJ/2024/ 2970-72

Dated: 14.8.2024

**LETTER OF AWARD (LoA)**

To,  
M/s. WeVOIS Labs Private Limited,  
1/74 Roshan Marg, Chitrakoot, Vaishali Nagar,  
Jaipur, Rajasthan 302021  
Mobile No- +91-8527562017  
Email: [gaurav.wevois@gmail.com](mailto:gaurav.wevois@gmail.com); [contact@wevois.com](mailto:contact@wevois.com)

Sub: Letter of Award (LoA) for the assignment "Selection of Agency for undertaking Dumpsite/ Landfill Remediation through Biomining of Legacy Waste in Poonch and Rajouri ULBs of Jammu Division."

Ref: 1. Tender no: DULBJ/RFP/03/2024-25 dated 11.07.2024  
2. Technical bid opening dated 08.08.2024  
3. Financial bid opening dated 14.08.2024

Dear Sir/Madam,

This is to notify that your proposal dated 08<sup>th</sup> Aug. 2024 consisting of the Technical and Financial Proposals for Selection of Agency for undertaking Dumpsite/ Landfill Remediation work through Biomining of Legacy Waste in Poonch and Rajouri ULBs of Jammu Division is accepted. In provision of RFP, you have obtained highest composite score and declared H1 bidder and therefore this Letter of Award (LOA) is being issued to you for undertaking the captioned subject work in provisions of RFP, within stipulated timelines and price mentioned hereunder:

Sl. No	ULB	Total quantity (MT)	Quoted Rate/ MT in INR	Amount in INR
1.	Municipal Council Poonch	15,000	548.00	82,20,000.00
2.	Municipal Council Rajouri	15,000		82,20,000.00
Total		30,000	548.00	1,64,40,000.00

Note: Rates are inclusive of all taxes and above-mentioned quantity may vary +/- 20%

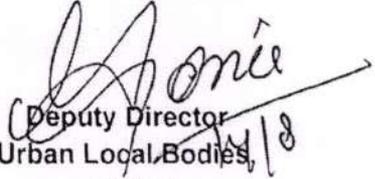
The total **Contract Price** for the assignment including all taxes is **1,64,40,000/- (Rupees One Crore Sixty Four Lakh Forty Thousand Only/-)** and work should be completed within 5 months from the Letter of Award.

You are required to adhere to all the terms and conditions of the RFP and Contract Agreement which is to be signed with the Directorate Urban Local Bodies, Jammu/ Municipal Council, Poonch & Rajouri within 10 days of issuance of this Letter of Award (LoA). Kindly furnish unconditional and irrevocable Performance Bank Guarantee (5% of contract value) of an amount of **8,22,000/- (Rupees Eight Lakh Twenty Two Thousand Only)** valid for a period of **9 Months beyond the stipulated date of completion of services** within 7 days from the date of issue of this letter and sign the Contract Agreement within stipulated timelines.

You are also requested to bring non-judicial stamp paper of Rs. 100/- (issued in Jammu, Jammu and Kashmir) and Company Seal for signing the Agreement. The Agreement will be signed by your authorized representative who has signed the RFP document. A fresh letter of authorization is required while signing the agreement.

The company shall be liable to comply with all the instructions prescribed in the Scope of Work mentioned in the RFP documents and shall also comply with terms and conditions of Agreement. Noncompliance of instruction/ poor performance shall lead to the termination of Contract without any notice since work to be executed is time bound manner.

Kindly acknowledge the receipt of this letter and send your acceptance with confirmation through email at [dlbjammu@gmail.com](mailto:dlbjammu@gmail.com).

  
Deputy Director  
Urban Local Bodies,  
Jammu

To  
The Executive Officer,  
Municipal Council, Poonch  
Jammu and Kashmir

22nd March 2025

**Subject:** Regarding dumpsite/landfill remediation work through biomining legacy waste in Poonch - Reg.

**Ref:** DULBJ Letter No. DULBJ/2024/2970-72 dated 14-08-2024, on the subject cited above.

Respected Sir,

With due respect, we humbly submit that the work of Bio-Remediation and Reclamation of legacy waste at the existing dumpsite under the jurisdiction of the Municipal Council, Poonch, Jammu and Kashmir, has been awarded to us by the Directorate of Urban Local Bodies, Jammu (DULB J), vide their letter No. DULBJ/2024/2970-72 dated 14-08-2024. In pursuance of this, the work commenced on 10-09-2024.

Our approach follows a zero-waste methodology, ensuring complete land recovery for alternative utilization. The treatment and disposal of legacy municipal solid waste was carried out through Bio-Remediation and Bio-Mining. The process involved forming windrows of legacy waste, followed by stabilization through aeration and composting using bio-cultures. The stabilized waste is then screened using trommel segregation machines, classifying it into different fractions for appropriate disposal or reuse without causing environmental harm.

The screened waste is categorized into three fractions:

1. Black Soil (Silt)	:	9550.439 MT
2. Construction & Demolition (C&D) Waste	:	5026.601 MT
3. Refuse-Derived Fuel (RDF) Waste	:	422.960 MT
Total	:	15000.000 MT

In continuation, please find the attached invoice No. WL/2024-25/452 Dated: 21/03/2025 amounting to Rs. 82,20,000/- for your kind perusal and submitted for your kind consideration and necessary action.



<http://www.wevois.com>



[contact@wevois.com](mailto:contact@wevois.com)



Registered office:- 293, HEERA NAGAR-A, JAIPUR,  
Jaipur, Rajasthan, 302021

GSTIN/UIN: 08AACCW3281C1ZH



MAKING INDIA CLEAN, ONE CITY AT A TIME

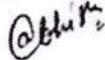
As per CPCB and NGT guidelines, the recovered earthy black soil and C&D waste are primarily utilized for the filling of low-lying areas near the existing dumpsite and for road median/road construction in Poonch. The RDF fraction is securely stored and dispatched to a paper plant for scientific disposal. We have supplied RDF from the Poonch dump site to Suchi Paper Mills (Chhapraula, Ghaziabad, Uttar Pradesh) in compliance with regulatory guidelines.

Our agency is committed to ensuring full adherence to the directives of the Hon'ble NGT and CPCB. We are rigorously following all prescribed guidelines for the processing and disposal of legacy waste. As per our submitted trommel log sheets for November 2024, December 2024, and January 2025, the legacy waste has been systematically processed, and all fractions are disposed of in a scientific and environmentally responsible manner, with comprehensive records being maintained.

We take this opportunity to reaffirm our dedicated efforts in implementing CPCB and NGT guidelines and adhering to any directions issued by your esteemed office. The remediation of about 15,000 metric tons of legacy waste has been fully completed, and the site has been cleared as per the contractual obligations and to the satisfaction of the concerned authorities.

This is submitted for your kind consideration and necessary action.

**For WEVOIS LABS PVT. LTD.**



**DIRECTOR**



<http://www.wevols.com>



[contact@wevols.com](mailto:contact@wevols.com)



**Registered office:- 293, HEERA NAGAR-A, JAIPUR,  
Jaipur, Rajasthan, 302021**

**GSTIN/UIN: 08AACCW3281C1ZH**



## Directorate of Urban Local Bodies, Jammu

Panama Chowk, Narwal Road, Adjoining Architect Organization (Near Canal)

Email: [dlbjammu@gmail.com](mailto:dlbjammu@gmail.com); Phone: 0191-2470050

<https://jktenders.gov.in>

### Enit No 12-DULBJ of 2025 dated 27/02/2025

1. Director, Urban Local Bodies, Jammu (DULBJ) invites online bids for the following works:

Name of Project/ Work(s)	Bid Security/ (Earnest Money) (Rs.)	Cost of Document/ Tender Fee (Rs.)	Contract Period
Request for proposal for Selection of Agency for undertaking Dumpsite/ Landfill Remediation through Biomining of 52958 MT Legacy Waste in 12 Urban Local Bodies in the Jammu Division, covering the districts of Jammu, Kathua, Reasi, Udhampur, Samba, Poonch, Kishtwar, Ramban & Rajouri .	INR 6,00,000/- (Rupees Six Lakhs only)	Rs.5000/- (Rupees Five Thousand)	12 months

2. Important critical dates are mentioned below:-

S.No.	Particulars	Schedule Date & Time
1.	Date of issue of Notice for RFQ	27/02/2025
2.	Bid document download Start Date & Time	27/02/2025 at 10.00 AM
3.	Pre bid meeting date & time	10/03/2025 at 11.30 AM
4.	Bid submission start date & time	27/02/2025 after 10.30 AM
5.	Bid submission end date & time	19/03/2025 upto 6.00 PM
6.	Technical bids opening date & time	20/03/2025 after 11.30 AM
7.	Financial bids opening date & time	To be intimated separately.

- For additional details such as important date, detailed scope of work, qualification and eligibility criteria, visit website <https://jktenders.gov.in> for downloading of RFP.
- For participating in the above e-tender, the bidders shall have to get them registered with <https://jktenders.gov.in> and get user ID, password, digital signatures Certificate (DSC) is mandatory to participate in the e-tendering process. For any clarification/ difficulty/ regarding e-tendering process bidders can contact on the given phone number 0191-2470050.
- Pre-bid meeting is schedule online on 10.03.2025 at 11:30 A.M. through link:
- The bidders should keep checking the website for any addenda/ corrigenda and the bidder should incorporate the same in their bid documents. No addenda/ corrigenda shall be published in the newspaper.

Sd/-

Director  
Urban Local Bodies,  
Jammu

No: DULBJ/2024/7471-73

Date: 27/02/2025

Copy to the:-

- Commissioner/ Secretary to the Government, Housing & Urban Development Department Civil Secretariat Jammu for kind information.
- Joint Director Information for information with the request to publish enit in leading daily newspaper National and Local for wide publicity.
- Chief Executive Officer/ Executive Officer, Municipal Council/ Committee concerned for information and necessary action.
- Office record file.

Validity unknown

Digitally signed by MANISHA SARIN  
Date: 2025.02.27 00:47:20 IST  
Location: Jammu and Kashmir-JK

Office of the Municipal Council Poonch  
\*\*\*\*\*

The Member Secretary,  
Jammu and Kashmir Pollution Control Council,  
J&K, Jammu.

No. MC/P/2025/112-14

dated. 04/2025

Subject: Submission of Action Taken Report in compliance with Hon'ble NGT Order dated 23.12.2024 in OA No. 253-2023 titled "Raja Muzaffar Bhat v/s Union Territory of Jammu & Kashmir & Others"

Respected Sir,

Kindly refer the subject cited above, in this connection; in continuation to this office communication vide dated 04.04.2025, the detail waste generation and processing details are as under

**Solid Waste Management Report**

**1. Total Waste Generation and Collection**

Total Waste Generation: 11.00 TPD (Tonnes Per Day)

Total Waste Collected: 10.50 TPD

**A. Dry waste 4.50 TPD**

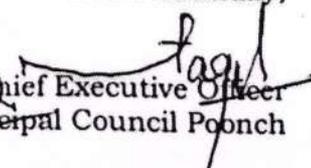
Source/facility	Quantity processed	Mode
MRF Center Surankote	2.50 (approx.)	Segregation, bailing, recycling.
Registered Rag Pickers/Scrap Dealers	2.00 TPD (approx..)	Informal sector collection & Sale

**B. Wet waste 6.0 TPD**

Compost center location	Quantity processed	Technology used
Waste to Compost Center Poonch	2.00 TPD	Windrow Composting/Pit Composting
Waste to Compost Center Surankote	4.00 TPD	Windrow Composting/Pit Composting

Submitted for your kind consideration.

Yours faithfully,

  
Chief Executive Officer  
Municipal Council Poonch

Copy to the: -

1. Deputy Commissioner Poonch for kind information.
2. Director Urban Local Bodies Jammu for kind information.
3. Divisional Officer, Pollution Control Council Poonch for favour of information.